

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 2943
TO BE ANSWERED ON MARCH 27, 2023**

CORRUPTION AND IRREGULARITIES IN DDA

NO. 2943. DR. M. THAMBIDURAI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether DDA officials were clueless when thousands of flats were being constructed on Government property by builder mafia in Mehrauli, Delhi;
- (b) if so, the reasons for the illegal construction of thousands of flats on Government property and the action taken against the officials responsible;
- (c) whether corruption is rampant in DDA and the reasons as to how the construction of five to six storey buildings took place and persons responsible for the same; and
- (d) the reasons that poor people are suffering?

**ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI KAUSHAL KISHORE)

(a) & (b) The Delhi Development Authority (DDA) has informed that it has been undertaking demolition drives regularly in village Mehrauli, to free its land from encroachment. Seven such demolition drives have been carried out by DDA since June, 2018, in which approximately 40,480 sq meter of area has been freed from encroachments.

(c) & (d) DDA has informed that whenever any complaint with allegations of corruption is received, the allegations are enquired into and if required also referred to the Vigilance Department of DDA for investigation as per extant rules. Necessary departmental and other actions are taken, as required.
